

ITEM NO.1501

In Court 4 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8342-8346/2019

(Arising out of impugned final judgment and order dated 14-08-2019 in U/S 482/378/407 No. 4446/2012 14-08-2019 in U/S 482/378/407 No. 4250/2012 14-08-2019 in U/S 482/378/407 No. 4251/2012 14-08-2019 in U/S 482/378/407 No. 4252/2012 14-08-2019 in U/S 482/378/407 No. 4253/2012 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

M/S FERTICO MARKETING AND INVESTMENT PVT.
LTD. & ORS. ETC.

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION AND ANR. ETC.

Respondent(s)

WITH

SLP(Crl) No. 8314-8316/2019 (II)

SLP(Crl) No. 8420-8421/2019 (II)

SLP(Crl) No. 1792-1796/2020 (II)

SLP(Crl) No. 1789-1791/2020 (II)

SLP(Crl) No. 1821-1828/2020 (II)

Date : 17-11-2020 These petitions were called on for pronouncement of judgment today.

For Petitioner(s)

Mr. Niraj Sharma, AOR

Mr. Ajit Kumar Sinha, Adv.
Mr. Ambhoj Kumar Sinha, AOR
Ms. Shubhi Sharma, Adv.

Mr. Ashwarya Sinha, AOR

For Respondent(s)

Mr. Arvind Kumar Sharma, AOR

Mr. Ashwani Kumar Dubey, AOR
Mr. Manish Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Hon'ble Mr. Justice B.R. Gavai pronounced the judgment of the Bench comprising Hon'ble Mr. Justice A.M. Khanwilkar and His Lordship.

Leave granted.

The appeals are disposed of in terms of the signed reportable judgment.

Pending applications, if any, stand disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)

[Signed reportable judgment is placed on the file]